

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A. No.119 of 1999  
(OA No.282 of 1997)

Present: Hon'ble Mr. D. Purkayastha, Judicial Member

MAGRU PRASAD KAHAR

VS

UNION OF INDIA & ORS.

For the Applicant : Mr. P.K. Guha, counsel

For the Respondents : Mrs. U. Bhattacharyya, counsel

Heard on 16.3.1999 : : Date of order: 16.3.1999

O R D E R

Mr. P.K. Guha, learned advocate appears for the applicant and Mrs. U. Bhattacharyya, learned advocate appears for the respondents. After considering the application and the submissions made by the learned advocates of both sides I find that there is sufficient ground to restore the case after setting aside the exparte order dated 1.2.99. Accordingly the order dated 1.2.99 is set aside and the OA is restored to its original file and number. The case is fixed for hearing on 14.4.99. MA is thus disposed of.

  
(D. Purkayastha)

MEMBER (J)